

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-517

Restored CP-02/ND/2024 (Old Case CP-63/58/ND/2021)
IA/124/2022

IN THE MATTER OF:

Mr. Prem Lal

.....Applicant

Vs.

Ambrane India Pvt. Ltd.

.....Respondent

SECTION

U/s 58 CA

Order delivered on 05.06.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Saurabh Kalia, Ms. Aastha Agarwal, Advs.

For the Respondent :

ORDER

IA/124/2022:-

Ld. Counsel on behalf of the Applicant is present and submitted that in terms of order dated 28.02.2024, they have served the proposed newly impleaded Respondents by courier service. It was delivered to some of them however, it could not be delivered to some of them as they refuse to take. In order to have a valid proof for recording that recipients refuse to take the courier, the Applicant may serve the Respondents through speed post and file the proof of service. List this application on **28.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)